

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.209- IA/353(AHM)2024  
in  
C.P.(IB)/141(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Bank(Ersthwhile Allahabad Bank)  
V/s  
DCOM Systems Ltd

.....Applicant

.....Respondent

**Order delivered on 16/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.  
For the Respondent : Mr. Viswas V Shah, Adv

**ORDER**

The service report is filed which reflects that notice upon R-1 to R-4 has been served on 20.03.2024, 01.04.2024, 02.04.2024 and 28.03.2024 respectively through speed post as well as through e-mail on 05.04.2024. R-4 appears through counsel Mr. Viswas Shah who states that the Vakalatnama has been filed through e-mode today but no reply has been filed by R-4 or R-1, R-2 and R-3. Further, no one has appeared for R-1 to R-3.

Let the copy of the order again be served upon non-appearing R-1, R-2 and R-3 and filed proof of service. Reply any be filed within 7 days. Rejoinder, thereafter, if any.

Re-list on 14.05.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**